

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 203  
IB-186/ND/2020

**IN THE MATTER OF:**  
Mrs. Gurveen Kaur

...PETITIONER

Vs.

M/s. CAPL Hotels and Spa Pvt. Ltd.

...RESPONDENT

**Section**  
Under Section 9 of IBC

Order delivered on 10.02.2020.

**Coram:**

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :Ms. Niyati Kohli, Adv.  
For the Respondent/ Corporate-debtor :Ms. Surbhi Dua (CS), Mr.  
Shikhar Goel, Proxy Counsel

**ORDER**

Heard the submissions made by the counsel for the operational-creditor as well as counsel for the corporate-debtor. Learned counsel for the corporate-debtor has sought two week's time for filing reply. Two weeks time has been granted for filing reply. Post the matter to 5<sup>th</sup> March, 2020.

-sd-

(V.K. Subburaj)  
Member (T)

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(P.S.N. Prasad)  
Member (J)